

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.3082**  
TO BE ANSWERED ON 06.12.2019

**CHILDREN IN CONFLICT WITH LAW**

3082. SHRI RAJIV PRATAP RUDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT

- (a) whether the Government has data on the number of Children in Conflict with Law (CCL) identified in the country in the last five years;
- (b) if so, the details thereof indicating the number of under trial CCLs currently in the country, year-wise and State-wise;
- (c) the details of the institutional mechanism to assist CCLs with regard to their legal representation;
- (d) whether the Government has conducted a study of the prominent reasons for such children to be in conflict with law; and
- (e) if so, the details and the outcome thereof along with the percentage of children in conflict with law for each type of conflict?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (e): As per information provided by National Crime Records Bureau (NCRB), State/UT-wise cases reported against children in conflict with law (CCL) and number of CCL apprehended under Indian Penal Code (IPC) and Special & Local Laws (SLL) Crimes (IPC+SLL) during 2013-2017 is at **Annexure-I**. Latest data pertains to the year 2017. State/UT-wise number of under trials under 16-18 years of age group in jails as on 31.12.2017 is at **Annexure-II**.

As per Section 2 (13) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), "child in conflict with law" means a child who is alleged or found to have committed an offence and who has not completed eighteen years of age on the date of commission of such offence". Section 53 of the Act prescribes various rehabilitation and reintegration services to be provided in institutions for children. These include: basic requirements such as food and shelter; appropriate education including supplementary education; skill development, recreational facilities, mental health interventions, etc. Under Section 8 and 30 of the Act, the Juvenile Justice Board and Child Welfare Committee are required to conduct at least one inspection visit every month and every

fortnight respectively of residential facilities for children in conflict with law and recommend action for improvement in quality of services to the District Child Protection Unit and the State Government. Further the State Governments have to appoint Inspection Committees, under section 54 of the Act, to assess the basic facilities and infrastructure of the Institution to ascertain whether the Institution is maintaining their standards as prescribed as per section 53 of the Act and as provided under the Rules 29 -38 of Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed under JJ Act, relating to physical infrastructure, clothing/bedding/toiletries, sanitation & hygiene, Nutrition and Diet scale, Medical care, mental health, Education, Vocational training, Recreational facilities etc. Further, under Section 41 of the Act, registration of institutions including Homes for children in conflict with law has been made mandatory with penalty in case of non-compliance. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subjected to any kind of abuse and neglect. The primary responsibility of implementation of the Act lies with the State Governments/ UT Administrations concerned.

The Ministry of Women and Child Development is also implementing a centrally sponsored Child Protection Services (CPS) Scheme (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances. The primary responsibility of implementation of the scheme lies with the State Governments/UT Administrations. Under the provisions of the CPS, Central Government is providing financial assistance to the States/UTs for undertaking a situational analysis of children in difficult circumstances. Under the scheme institutional care to Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL) is provided in Child Care Institutions (CCIs) as a rehabilitative measure.

\*\*\*

## State/UT-wise Juveniles Apprehended under IPC and SLL Crimes (IPC+SLL) During 2013-2017

SL	State/UT	2013			2014			2015			2016			2017		
		Cases Reported against Juveniles	Total Juveniles Apprehended	Juveniles Cases pending disposal at End of Year	Cases Reported against Juveniles	Total Juveniles Apprehended	Juveniles Cases pending disposal at End of Year	Cases Reported against Juveniles	Total Juveniles Apprehended	Juveniles Cases pending disposal at End of Year	Cases Reported against Juveniles	Total Juveniles Apprehended	Juveniles Cases pending disposal at End of Year	Cases Reported against Juveniles	Total Juveniles Apprehended	Juveniles Cases pending disposal at End of Year
1	Andhra Pradesh	2260	3133	1091	883	1018	731	1015	1371	1168	809	1229	1050	1122	1441	1560
2	Arunachal Pradesh	118	122	4	81	126	9	66	156	123	57	80	162	48	98	95
3	Assam	624	680	101	487	553	55	624	734	78	436	480	86	192	191	215
4	Bihar	2104	2104	562	4371	6404	1791	1658	1674	580	2335	2626	651	1142	1347	699
5	Chhattisgarh	2193	2544	1046	1691	2006	603	1914	2290	1344	1953	2394	2515	1952	2417	3542
6	Goa	67	72	33	64	113	91	28	35	90	21	26	92	24	29	105
7	Gujarat	2132	2478	852	4380	4647	997	1577	1957	1418	1681	2085	1530	2013	2363	2824
8	Haryana	1198	1410	909	1041	1181	701	1098	1333	1212	1186	1358	1316	1030	1196	1586
9	Himachal Pradesh	171	227	99	272	342	260	195	241	203	204	263	159	184	226	222
10	Jammu & Kashmir	105	136	60	102	139	98	181	249	122	198	319	76	187	262	182
11	Jharkhand	355	394	61	150	173	40	124	124	26	140	142	74	75	84	95
12	Karnataka	445	530	144	412	640	154	446	692	312	453	627	248	499	691	748
13	Kerala	773	1237	458	1203	1575	503	1398	1793	560	628	1060	480	481	682	487
14	Madhya Pradesh	6703	7365	1811	6512	7802	3309	6583	7870	3835	7369	8464	4255	6491	7166	7008
15	Maharashtra	6035	8012	1756	5407	7228	2388	5693	7370	2599	6606	7712	3474	6026	7771	8504
16	Manipur	4	7	0	23	36	0	17	25	4	10	12	6	12	14	1
17	Meghalaya	146	154	3	125	169	11	111	141	25	84	93	35	93	114	118
18	Mizoram	85	119	13	44	52	2	41	51	3	53	63	6	21	22	32

19	Nagaland	8	14	1	10	10	0	17	33	0	18	25	4	12	22	14
20	Odisha	916	1093	230	838	1077	77	934	1095	177	994	1285	323	1111	1242	416
21	Punjab	344	432	161	277	358	214	111	148	144	117	157	117	215	270	398
22	Rajasthan	2217	2882	368	2309	3041	753	2203	2819	826	2273	2943	1011	2048	2692	1115
23	Sikkim	39	39	0	19	22	3	41	41	26	27	39	53	24	36	19
24	Tamil Nadu	2735	3142	948	1549	1892	833	1814	2421	1759	2217	2810	2154	2376	2919	3032
25	Telangana				931	1060	273	1252	1448	489	998	1182	863	1365	1255	1048
26	Tripura	63	146	18	64	78	52	37	43	54	25	42	50	37	37	40
27	Uttar Pradesh	1189	1424	632	1397	1599	1356	1006	1120	754	1438	1587	200	825	889	922
28	Uttarakhand	231	309	0	123	178	32	127	161	9	124	151	24	159	182	153
29	West Bengal	793	927	324	1566	1837	1796	562	651	2114	709	838	2089	577	733	1625
	<b>TOTAL STATE(S)</b>	<b>34053</b>	<b>41132</b>	<b>11685</b>	<b>3633</b> <b>1</b>	<b>45356</b>	<b>17132</b>	<b>30873</b>	<b>38086</b>	<b>20054</b>	<b>33163</b>	<b>40092</b>	<b>23103</b>	<b>30341</b>	<b>36391</b>	<b>36805</b>
30	A&N Islands	8	8	0	14	19	144	13	16	135	12	13	123	16	25	116
31	Chandigarh	82	120	44	116	165	65	100	147	66	96	141	68	159	164	121
32	D&N Haveli	13	26	26	6	6	0	17	20	19	0	10	29	11	15	40
33	Daman & Diu	10	14	14	2	3	0	3	3	0	7	8	8	10	14	19
34	Delhi	1638	2140	267	1969	2547	648	2366	3039	1217	2499	3808	1811	2965	3666	4096
35	Lakshadweep	0	0	0	1	1	1	0	0	0	0	0	0	0	0	0
36	Puducherry	57	66	66	16	22	8	61	74	71	72	99	84	104	145	228
	<b>TOTAL UT(S)</b>	<b>1808</b>	<b>2374</b>	<b>417</b>	<b>2124</b>	<b>2763</b>	<b>866</b>	<b>2560</b>	<b>3299</b>	<b>1508</b>	<b>2686</b>	<b>4079</b>	<b>2123</b>	<b>3265</b>	<b>4029</b>	<b>4620</b>
	<b>TOTAL (ALL INDIA)</b>	<b>35861</b>	<b>43506</b>	<b>12102</b>	<b>3845</b> <b>5</b>	<b>48119</b>	<b>17998</b>	<b>33433</b>	<b>41385</b>	<b>21562</b>	<b>35849</b>	<b>44171</b>	<b>25226</b>	<b>33606</b>	<b>40420</b>	<b>41425</b>

Source:CrimelIndia

## Annexure-II

**STATE/UT-WISE NUMBER OF UNDERTRIALS UNDER 16-18 YEARS AGE GROUP IN JAILS AS ON 31.12.2017**

S.No.	State/UT	Age 16-18 Years		
		Male	Female	Total
1	ANDHRA PRADESH	0	0	0
2	ARUNACHAL PRADESH	0	0	0
3	ASSAM	0	0	0
4	BIHAR	0	0	0
5	CHHATTISGARH	0	0	0
6	GOA	0	0	0
7	GUJARAT	0	0	0
8	HARYANA	0	0	0
9	HIMACHAL PRADESH	0	0	0
10	JAMMU & KASHMIR	0	0	0
11	JHARKHAND	0	0	0
12	KARNATAKA	0	0	0
13	KERALA	0	0	0
14	MADHYA PRADESH	0	0	0
15	MAHARASHTRA	0	0	0
16	MANIPUR	0	0	0
17	MEGHALAYA	0	0	0
18	MIZORAM	0	0	0
19	NAGALAND	0	0	0
20	ODISHA	0	0	0
21	PUNJAB	0	0	0
22	RAJASTHAN	0	0	0
23	SIKKIM	0	0	0
24	TAMILNADU	0	0	0
25	TELANGANA	0	0	0
26	TRIPURA	0	0	0
27	UTTAR PRADESH	0	0	0
28	UTTARAKHAND	0	0	0
29	WEST BENGAL	42	4	46
	<b>TOTAL (STATES)</b>	<b>42</b>	<b>4</b>	<b>46</b>
30	A & N ISLANDS	0	0	0
31	CHANDIGARH	0	0	0
32	D & N HAVELI	0	0	0
33	DAMAN & DIU	0	0	0
34	DELHI	0	0	0
35	LAKSHADWEEP	0	0	0
36	PUDUCHERRY	0	0	0
	<b>TOTAL (UTs)</b>	<b>0</b>	<b>0</b>	<b>0</b>
	<b>TOTAL (ALL-INDIA)</b>	<b>42</b>	<b>4</b>	<b>46</b>

\* As per data provided by States/UTs

Source: Prison Statistics India-2017